

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26.

C.P.(IB)/426(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.11.2023

NAME OF THE PARTIES:

Mr. Mujtaba Hasan Khan
Sole Proprietor of Hindustan Construction
Vs
K R Real Estate Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Monica Mayekar i/b Adv. Prachi Wazalwar, Ld. Counsel for the Operational Creditor present. Mr. Naimesh H. Tanna, Ld. Counsel for the Corporate Debtor present.
2. The Counsel informed that both parties have entered into Consent Terms today and tendered a copy of the same across the bar. They sought leave of the court to withdraw the Petition.
3. In view of the Consent Terms executed between the Operational Creditor and the Corporate Debtor, the C.P.(IB)/426(MB)/2023 is **dismissed** as withdrawn. File to be consigned to records.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)